

In The Central Administrative Tribunal
Jaipur Bench, Jaipur

OA/TA/MP. No /199

S.S.Srivastava Versus M.Ravindra and Ors.

Date of Order	Orders
6-12-95	<p>CP No. 118/95 in OA No. 427/92</p> <p>Mr. S.Kumar, counsel for the petitioner None present for the respondents</p> <p>We have perused the reply filed by the respondents. The direction of the Tribunal by order dated 15-12-1994 passed in OA No.427/92 was that the name of the applicant should be included in the panel declared on 20-12-89, after verifying the fact regarding his having passed the written examination as well as the viva-voce for the post of Chargeman-B w.e.f. the date the name of Shri Ram Narain, respondent No.4, was deleted there from vide order dated 6.8.91. The learned counsel for the petitioner agrees that this order has been complied with by the respondents. This CP has, therefore, become infructuous. It is, therefore, dismissed. Notices issued are discharged.</p> <p style="text-align: right;">(Rattan Prakash) Member (J)</p> <p style="text-align: right;">(O.P.Sharma) Member (A)</p> <p><i>(Copy released to responde vid. STS) Ch 18/12/95</i></p>